

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**LOK SABHA**  
**UNSTARRED QUESTION NO-1424**  
ANSWERED ON- 07/12/2021

**RASHTRIYA GRAM SWARAJ ABHIYAN IN HARYANA**

1424. SHRI DHARAMBIR SINGH:

Will the Minister of PANCHAYATI RAJ be pleased to state:-

- (a) the details of the aims and objectives of Rashtriya Gram Swaraj Abhiyan (RGSA);
- (b) the total amount of funds approved and released under RGSA to the State of Haryana from 2017-18 to 2021-22, year-wise;
- (c) whether it is true that no money has been released during the last three years to the State of Haryana under RGSA;
- (d) if so, the reasons therefor; and
- (e) the details of the steps taken to release the pending dues to the State of Haryana?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ  
(SHRI KAPIL MORESHWAR PATIL)

(a) The Ministry of Panchayati Rai (MoPR) is implementing Centrally Sponsored Scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) w.e.f. financial year 2018-19 with the primary aim of strengthening Panchayati Raj Institutions (PRIs) for achieving Sustainable Development Goals (SDGs) with main thrust on convergence with Mission Antyodaya and emphasis on strengthening PRIs in 117 Aspirational districts.

The main objective of the scheme is to develop governance capabilities of PRIs to deliver on the SDGs, enhance capabilities of Panchayats for inclusive local governance with focus on optimum utilization of available resources and convergence with other schemes to address issues of national importance, enhance capabilities of Panchayats to raise their own sources of revenue, strengthen Gram Sabhas to function effectively as the basic forum of people's participation, transparency and accountability within the Panchayat system, promote devolution of powers and responsibilities to Panchayats according to the spirit of the Constitution and PESA Act 1996, develop a network of institutions of excellence to support capacity building and handholding for PRIs, strengthen institutions for capacity enhancement

of PRIs at various levels and enable them to achieve adequate quality standards in infrastructure, facilities, human resources and outcome based training, promote e-governance and other technology driven solutions to enable good governance in Panchayats for administrative efficiency and improved service delivery, recognize and incentivize PRIs based on performance.

(b) Details of Annual Action Plans (AAPs) approved and fund released under RGSA to the State of Haryana from 2017-18 to 2021-22 is **Annexed**.

(c) No Sir.

(d) In view of (b) and (c) above, the question does not arise.

(e) Under the scheme, funds are released to States on the basis of approved Plans, submission of requisite documents viz. Utilization Certificate, Auditor's Report etc. and compliance of other directions as and when issued by Government of India. State of Haryana has repeatedly been requested to submit the requisite documents and compliance of directions for release of fund.

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**Annexure**

**Annexure refer to in reply to Part (b) of the Lok Sabha Unstarred Question No. 1424  
answered on 07/12/2021**

(Rs. in cr.)

<b>Year</b>	<b>AAP approved</b>	<b>Fund Released</b>
2017-18	49.09	10.55
2018-19	55.55	6.99
2019-20	136.48	0
2020-21	188.534	9.89
2021-22	241.09	0